COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 08 OF 2016

Dated: 14th November, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N.K. Patil, Judicial Member

In the matter of:

Delhi Transco Ltd. ... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Divyanshu Rai for R-1

Mr. Rahul Kinra

Mr. Ashutosh Kr. Srivastava for R-2, R-3 & R-4

ORDER

The State Commission, Respondent No.1 has filed reply after serving on the other side. The learned counsel for the respondent no. 4 seeks two weeks time to file reply. He may file the same on or before 28.11.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 26.12.2017 after serving copy on the other side.

List the matter on <u>05.01.2018.</u>

(Justice N.K. Patil)
Judicial Member

(I. J. Kapoor)
Technical Member

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